

1.	2	3	4	5
16. Punjab	20.41	16.37	82.2	Feb., 1985
17. Rajasthan	62.22	55.05	88.5	-do-
18. Sikkim	2.04	0.32	15.7	-do-
19. Tamil Nadu	298.16	252.96	84.8	-do-
20. Tripura	9.67	0.61	6.3	Dec., 1984
21. Uttar Pradesh	456.34	410.00	89.9	Feb., 1985
22. West Bengal	301.02	37.04	12.3	-do-
Union Territories :				
23. A & N Islands	2.82	—	—	—
24. Arunachal Pradesh.	2.04	—	—	—
25. Chandigarh	0.39	0.27	69.2	Feb. 1985
26. D & N Haveli	1.67	—	—	—
27. Delhi	0.70	0.15	21.4	Feb. 1985
28. Goa, Daman & Diu	2.51	2.06	82.1	-do-
29. Lakshadweep	0.51	0.43	84.3	-do-
30. Mizoram	1.83	2.00	109.0	-do-
31. Pondicherry	1.83	1.43	78.1	-do-
All India :	3000.00	1948.11	64.9	

[English]

(e) if so, the reasons thereof ?

**ICAR scientists sent abroad for
Training**

**THE MINISTER OF AGRICULTURE
AND RURAL DEVELOPMENT (SHRI
BUTA SINGH) :** (a) Yes, Sir.

3949. **SHRI M. RAGHUMA REDDY:**
Will the Minister of AGRICULTURE AND
RURAL DEVELOPMENT be pleased to
state :

(b) The information is not being main-
tained State-wise. The year-wise figures,
however, are :

(a) whether Government are sending
ICAR scientists working all over the country
abroad for training and higher studies;

Year	No. of ICAR Scientists deputed for training and higher studies
1980	47
1981	40
1982	75
1983	102
1984	81

(b) if so, how many scientists were sent
so far; (from 1980 to 1984), Statewise;

(c) the policy adopted for sending scien-
tists abroad;

(d) whether none of the scientists work-
ing in Andhra Pradesh had been sent abroad
during 1980 to 1984; and

(c) The ICAR keeps the following broad factors amongst others in view when sending scientists abroad for training :

- i) the training should be need-based and of a practical kind as distinct from purely academic training;
- ii) normally such training facilities should be sought as are not obtainable in India; and
- iii) the person recommended for training should possess requisite qualifications and experience sufficient to enable him to benefit from his training abroad.

(d) Our Institute-wise list show that a number of scientists working in ICAR Institutes/Projects in Andhra Pradesh were deputed abroad during 1980 to 1984 for training/higher studies.

(e) Does not arise.

Improvement of Functioning of Labour Courts

3950. SHRI JAGDISH AWASTHI : Will the Minister of LABOUR be pleased to state :

(a) whether Government propose to formulate a scheme for improvement in the working of labour courts and to direct the labour courts for deciding the cases speedily;

(b) if so, the time by which Government propose to take steps in this direction; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) to (c). In so far as Central Government is concerned, to improve disposal of pending disputes

two Industrial Tribunal cum Labour Courts at Chandigarh and Kanpur have been set up. Monthly norms of disposal of disputes have been prescribed and the progress is monitored. The Industrial Disputes Act, 1947 has been amended in August, 1984 so as to provide time bound disposal of disputes. The Industrial Disputes (Central) Rules, 1957 have also been amended to provide time frame for different stages for disposal of disputes. It is for the State Governments and the Union Territories concerned to take necessary action in respect of Labour Courts and Tribunals set up by them.

[Translation]

Extension of Industrial Disputes Act to Educational Institutions

3951. SHRI JAGDISH AWASTHI : Will the Minister of LABOUR be pleased to state :

(a) whether Industrial Disputes Act, 1947 also applies to educational institutions and universities;

(b) if so, the number of cases of educational institutions out of such cases pending in Labour Courts of Delhi indicating the details thereof; and

(c) since when these cases are pending in these courts ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) According to the judgements of the Kerala and Maharashtra High Courts, the provisions of the Industrial Disputes Act are applicable to the staff excluding the teaching staff.

(b) and (c). A Statement giving the details is attached.